

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 214**

**Company Appeal-133/252/ND/2023**

**IN THE MATTER OF:**

**Income Tax Officer**

... **Applicant/Petitioner**

**Versus**

**Registrar of Companies (Akshat Share ...  
Trading Co. Pvt. Ltd.)**

**Respondent**

**Under Section: 252**

**Order delivered on 16.07.2024**

**CORAM:**

**SH. MANNI SANKARIAH SHANMUGA SUNDARAM  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the IT Dept. : Adv. Sanjay Kumar, Adv. Easha**

**For the ROC : Adv. Lata Prajapati**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

It is informed by the Ld. Counsel for the Applicant that affidavit could not be filed as he has not received the signed affidavit from the concerned officer. Already two adjournments are given to enable the Department to file the same. Though there is no justification for further adjournment, in the interest of justice, list the matter for hearing on 03.09.2024.

The Registry is directed to send a copy of this order to the Principal Chief Commissioner of Income Tax, New Dehi for his information and to take necessary action to ensure timely compliance before NCLT.

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(MANNI SANKARIAH SHANMUGA SUNDARAM)  
MEMBER (J)**